

CENTRAL ELECTRICITY REGULATORY COMMISSION

Record of Proceedings

PETITION NO. 85/2009

Sub: Petition under Section 79 (1) (f) of the Electricity Act, 2003.

.Date of hearing : 5.5.2009

Coram : Dr. Pramod Deo, Chairperson
Shri S.Jayaraman, Member
Shri V.S.Verma, Member

Petitioner : Tata Power Trading Company Ltd., Mumbai

Respondents : 1. Damodar Valley Corporation, Kolkata
2. Rajasthan Power Procurement Centre, Jaipur
3. Eastern Region Load Despatch Centre, Kolkata
4. Power Grid Corporation of India Ltd., New Delhi

Parties present : Shri Amit Kapoor, Advocate for the petitioner
Shri Rahual Dhawan, Advocate for the petitioner
Ms. Shobana, Advocate for the petitioner

This application has been made claiming compensation, surcharge, reimbursement of open access charges and loss/damages from the first respondent for alleged unlawful termination of the agreement, said to have been entered into with the first respondent for sale of electricity during January 2008.

2. After hearing learned counsel for the applicant, the Commission directed to admit the application and issue notice to the respondents.

3. Accordingly, the applicant is directed to serve copy of the application on the respondents by 15.5.2009. The respondents have been permitted to file their reply by 28.5.2009, with a copy to the applicant who may file its rejoinder, if any, by 8.6.2009.

4. The application shall be re-notified on 11.6.2009.

sd/-
(K.S.Dhingra)
Chief (Law)